

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:9.11.2020

**Misc. Application No.227 of 2018
And
Appeal No.215 of 2018**

Sonia Nagpal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Somashekhar Sunderasan, Advocate with Mr. V. Abhishek, Mr. Joby Mathew and Mr. Anshuman Sugla, Advocates i/b. Joby Mathew & Associates for the Appellant.

Mr. Abhiraj Arora, Advocate i/b. ELP for the Respondent.

Order:

1. A request for adjournment has been made on behalf of the respondent contending that the arguing counsel is in some personal difficulty. In view of the aforesaid, the hearing of the appeal is adjourned and shall now be listed for hearing on 25th November, 2020.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the

hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

9.11.2020

RHN